



2026:AHC:36395

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 6478 of 2026

Neeraj Upadhyay

.....Petitioner(s)

Versus

State Of U.P. And 60 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Susheela Pandey, Vikas Kumar Upadhyay
Counsel for Respondent(s)	:	C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. It is argued by learned counsel for the petitioner that father of the petitioner namely Late Daya Shankar @ Daya Ram has earlier approached this Court by filing Writ C No.21183 of 2022 (Daya Shankar @ Daya Ram Vs. State of U.P. and others) which was disposed of by this Court vide order dated 09.11.2023. During the pendency of the aforesaid proceedings, father of the petitioner had been died and now the petitioner has approached this Court with the same prayer.
2. A preliminary objection has been raised by learned Standing Counsel that since this is the second petition for the same cause of action, hence, the present petition is not maintainable.
3. Heard learned counsel for the parties.
4. From perusal of the record, it is clear that the present petition has been filed with the same prayer which was also disposed of vide order dated 09.11.2023 in which specific direction has been given to the respondent No.3/Sub Divisional Magistrate, Tehsil Meja, Prayagraj to decide the matter expeditiously and preferably within nine months but now more than two years have already been lapsed but till date no final decision has been taken in the matter.
5. In this view of the matter, respondent No.2/Sub Divisional Magistrate, Tehsil Meja, Prayagraj is directed to file his personal affidavit explaining the reason for non-compliance of the order dated 09.11.2023 passed by

this Court. In case, the decision has already been taken in the matter, respondent No.2/Sub Divisional Magistrate, Tehsil Meja, Prayagraj will place a copy of the aforesaid order only through learned Standing Counsel.

6. Put up as fresh on 16.03.2026.

(Prakash Padia,J.)

February 18, 2026
saqlain